

(82)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH;
AT HYDERABAD.

O.A.No. 920 of 1989

Date of Order: 20-12-89.

Between:-

Sri P. Srinameshachandra Murthy *1/107* ... Applicant.
a n d

1. The Secretary, Government of India, Ministry of communications, Department of posts, New Delhi-110 001.
 2. The Chief Post Master General, A.P. Circle, Dak Saden, Abids, Hyderabad-500 001.
- ... Respondents.

FOR THE APPLICANT: Mr. P. M. Gopal Rao, Advocate.

FOR THE RESPONDENTS: Mr. N. Bhaskara Rao, Advocate for
Mr. J. Ashok Kumar, SC for postal dept.

C O R A M :- THE HON'BLE MR. B. N. JAYASIMHA; VICE CHAIRMAN.
THE HON'BLE MR. J. NARASIMHA MURTHY; MEMBER; (3)

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

We have heard the learned counsel for the applicant and
Shri N. Bhaskara Rao for Shri Ashok Kumar, SC for postal.

Shri Bhaskara Rao, represents that the results of part-I
and Part-II of the Departmental examinations have been published
in May 1989 itself, and, therefore, the interim orders granted on
4-12-89 has become infructuous.

Shri P. M. Gopal Rao, learned counsel for the applicant,
however reiterates that no appointments should be made till the
disposal of the case. We do not think that such an interim orders
should be granted at this stage on the above facts.

By way of Interim Orders, we direct that any appointments
made will be subject to the result of the main application.

Shri Bhaskara Rao states that Madras Bench has dismissed an
exactly similar case in O.A. 727/89 and he will furnish a copy
of the same.

Post for orders on 22-1-1990.

[Signature]
DEPUTY REGISTRAR (J)
21/12/89

To:

1. The Secretary, Govt. of India, Ministry of communications, Department of posts, New Delhi-110 001.
2. The Chief post master general, A.P. Circle, Dak Saden, Abids, Hyderabad-500 001.
3. One copy to Mr. P. M. Gopal Rao, Advocate, D-20, Vikramপুরi colony, Near Sec'bad club, Secunderabad-500 003.
4. One copy to Mr. J. Ashok Kumar, SC for postal department, CAT, Hyderabad.
5. One spare copy.

kj.

197/107
[Signature]
21/12/89

Draft by: Checked by: Approved by
D.R.(J)

Typed by: Compared by:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

HON'BLE MR.B.N.JAYASIMHA: (V.C.) ✓
AND
HON'BLE MR.D.SURYA RAO: MEMBER(JUDL)
AND
HON'BLE MR.D.K.CHAKRAVORTY: MEMBER: (A)
AND
HON'BLE MR.J.NARASIMHA MURTHY: MEMBER(J) ✓

DATED: 20.12.89

ORDER/JUDGMENT

M.A./R.A./C.A./No. in
T.A.No. (W.P.No.)

O.A.No. 920189

Admitted and Interim directions
issued. ✓

Allowed.

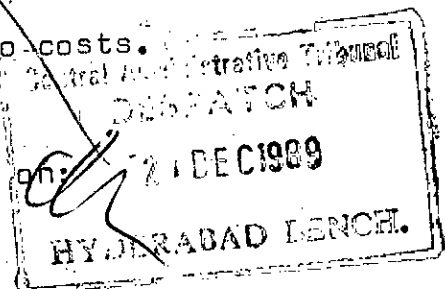
Dismissed.

Disposed of with direction.

M.A. Ordered.

No order as to costs.

Sent to Xerox on:



106

IN/ THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.920/89

Date of Order:19.8.93

- | | |
|----------------------------|------------------------|
| 1.Ch.Venkateswarlu | 43.S.Ramachandra Rao |
| 2.B.Srihari Prasad | 44.K.Lalithi |
| 3.P.Sreeramachandra Murthy | 45.V.Satya Gopamma |
| 4.K.Viswanadham | 46.G.V.Krishna Rao |
| 5.K.Revathi | 47.G.V.G.S.S.Kumar |
| 6.P.Satyanarayana | 48.Basheer Ahmed |
| 7.B.Pattabhi Rama Rao | 49.G.Sreemannarayana |
| 8.K.Simhachalapathi Rao | 50.S.Meera |
| 9.G.Purnachandra Prasad | 51.K.Saibaba |
| 10.N.Ramakrishna | 52.Meer Mustafa Ali |
| 11.V.Sivanagakumar | 53.M.Sunil Kumar |
| 12.K.Harischandra Das | 54.V.Srikrishna |
| 13.K.Enok | 55.L.V.S.Krishna |
| 14.Govind G.Kulkarni | 56.T.Satyahari |
| 15.V.L.Narsimham | 57.K.P.B.V.Krishna Rao |
| 16.Y.Venkateswara Rao | 58.D.S.Vijaya Paul |
| 17.V.Vani | 59.M.S.Ramakrishna Rao |
| 18.Ch.Kanaka Durga | 60.A.V.S.Swamy |
| 19.V.V.S.S.Prasad | 61.A.Syamala |
| 20.K.Gopal | 62.V.V.N.Sarma |
| 21.L.S. Naravade | 63.Y.N.Ravi Kumar |
| 22.S.Chandrakantha Rao | 64.Ch.Sreerama Murthy |
| 23.M.Ramesh | 65.Y.Jagan Mohan Rao |
| 24.K.Vijayalakshmi | 66.K.Rajeswara Rao |
| 25.B.R.Vinod Kumar | 67.M.Deydas |
| 26.T.Satyanarayana | 68.Y.Uma Devi |
| 27.N.V.V.Venugopala Rao | 69.G.Narendra Babu |
| 28.K.S.Fazululla | 70.T.Venkat Rao |
| 29.D.Surekha | 71.Shafiq Ahmed |
| 30.K.Revathi | 72.P.Vijaya Saradhi |
| 31.N.S.B.L.Rao | 73.V.Sudhakar |
| 32.M.Shankar | 74.T.Mahadev Singh |
| 33.D.Sudha Rani | 75.B.Prasad |
| 34.G.N.Reddy | 76.V.M.Sastry |
| 35.M.Sandhya Devi | 77.Md.Younus |
| 36.K.Bhavani | 78.N.Mohan Muralidhar |
| 37.T.G.Suguna Devi | 79.P.Niranjan |
| 38.T.Jyothishmathi | 80.P.Venkat Rao |
| 39.K.Promod | 81.Y.Santhosh Rao |
| 40.M.Pydiraju | 82.V.V.Krishnam Raju |
| 41.M.Y.Faheem | 83.B.Ramakrishna |
| 42.K.Prabhakara Rao | 84.V.V.Diwakar |

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- 85.M.Rajeswari
- 86.B.Jaisingh
- 87.S.Laxmanan
- 88.D.Balaji
- 89.K.S.Ramakrishna
- 90.G.Suryam
- 91.G.Pavani
- 92.K.Chandrasekhara Rao
- 93.V.R.Ramachandran
- 94.E.Vittal
- 95.K.Krishna Veni
- 96.E.Hemalatha
- 97.G.Satyanarayana
- 98.Vijaya Ramesh
- 99.Nasreen
- 100.N.Veeraragaviah
- 101.V.Raghavendra Rao
- 102.P.Gnanaiah
- 103.U.S.Prakasha Rao
- 104.R.Surender
- 105.P.N.Kaushik
- 106.P.Patabhi Rama Murthy
- 107.P.V.Tirumal Rao
- 108.B.Jagga Rao

... Applicants

Vs.

- 1.The Secretary, Government of India, Ministry of Communications, Department of Posts, New Delhi - 110 001.
- 2.The Chief Post Master General A.P. Circle, Dak Sadam, Abids, Hyderabad-500 001.

... Respondents

Counsel for the Applicants : Mr. P.M.Gopal Rao

Counsel for the Respondents : Mr. ~~E. Madan Mohan Rao~~ ^{N.R. Devanay Sa. Se.}

CORAM:

THE HON'BLE MR.A.B.GORTHI : MEMBER (ADMN.)

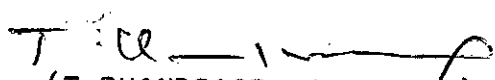
THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER (JUDL.)

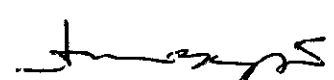
20/10/72

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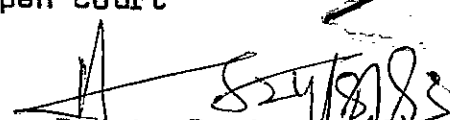
(Order of the Division Bench delivered by
Hon'ble Mr.A.B.Gorthi Member (Admn.)

On the last occasion, when this case came up
for hearing on 13.8.93, there was none for either parties.
Accordingly, the case ^{has been} ~~is being~~ listed for dismissal today.
Even today we find neither the applicant nor his counsel ^{is} present. Accordingly this case is dismissed for default.


(T.CHANDRASEKHAR REDDY)
Member (Judl.)


(A.B.GORTHI)
Member (Admn.)

Dated: 19th August, 1993
Dictated in the Open Court


Deputy Registrar (J)

To ad/

1. The Secretary, Govt.of India,
Ministry of Communications,
Department of Posts, New Delhi-1.
2. The Chief Postmaster General A.P.Circle,
Dak Sadan, Abids, Hyderabad.
3. One copy to Mr.P.M.Gopal Rao, Advocate
D-20, Vikrampuri colony, near Secunderabad club,
4. one copy to Mr.N.R. Devareddy Sa. S.C. CAT, ^{sec' bnd.} Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

3008/1993
7-24-93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M (A)

Dated: 19-8-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

in

O.A.No. 920/89.

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with direction 90406/1993

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

